

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

16

D.A.No. 1110/1993

New Delhi this the 22nd Day of July 1999

Hon'ble Mr. V. Ramakrishnan, Vice Chairman (A)
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

Shri Ashok Kumar Vasudeva
Steno Grade 'D'
AFA(GS)'s Office
Ministry of Defence (Fin)
New Delhi.

Applicant

(By Advocate: Shri Ashish Kalia)

Versus

Union of India,
through
The Secretary
Ministry of Defence
D(EST-I) GP.II)
Govt. of India
New Delhi-110011

Respondent

(By Advocate: Shri H.K. Gangwani)

ORDER (Oral)

Hon'ble Mr. V. Ramakrishnan, Vice Chairman (A)

We have heard Shri Ashish Kalia, learned
counsel for the applicant and Shri H.K. Gangwani,
learned counsel for the respondents.

2. The applicant a Stenographer in the Defence
Ministry, is aggrieved with the action of the
Department in refusing to forward his name for
consideration for the posts of Stenographer in
Naval Attaché's Office and Air Attaché's office in
High Commission of India London. We find that
the Department did not forward his name as the
applicant was undergoing a penalty of withholding
of one year's increment without cumulative effect.

which was current during the relevant period.

We may mention that he has challenged the penalty order in O.A. 2418/93 which was disposed of today by us separately and the OA was dismissed.

Even otherwise he has no automatic right to get his name sponsored for foreign assignment irrespective of suitability.

3. In view of this, we find no merit in the OA. The OA accordingly stands dismissed. No order as to costs.

Lakshmi

(Mrs. Lakshmi Swaminathan)
Member (J)

Ramakrishnan

(V. Ramakrishnan)
Vice Chairman (A)

vtc.